

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001
Ph: 23753942 Fax- 23753923

Ref: Petition No. 349/MP/2018

Dated: 25.4.2019

Shri Bhavesh Kundalia,
Chhattisgarh-WR-Transmission Limited,
C-105, Anand Niketan,
New Delhi- 110019.

Subject: Petition under Section 17(3) and 17(4) of Electricity Act 2003 read with Clauses 15.8.3 of the Rupee Loan Agreement dated 29.6.2016 alongwith Clause 11.9 of the Security Trustee Agreement dated 29.6.2016 alongwith Article 15 of the Transmission Service Agreement dated 23.6.2015, for the purpose of recognition by the Commission of the change in the constitution of the consortium of existing lenders approved by the Commission vide order dated 16.8.2016 passed by in Petition No.109/2016.

With reference to your Petition on the subject mentioned above, you are directed to furnish the information on an affidavit, on or before 3.5.2019 as per the format annexed herewith.

Sd/-
(T.D. Pant)
Deputy Chief (Legal)

B Financial Information

Name of the Petitioner	
Name of the Project	

i) ESTIMATED PROJECT COST AND MEANS OF FINANCE (As on the date of Financial Closure)

Original Financing plan agreed by the lenders as per Common loan agreement #			
Original Estimated Project cost (as per agreement)	Rs. in Cr.	Means of Finance (as per agreement)	Rs. in Cr.
Hard Cost	0.00	Equity share capital	0.00
IEDC	0.00	Equity Share premium	0.00
IDC	0.00	Loan / debenture from promoters, group companies	0.00
(Please specify the other components, if any)	0.00	Secured loan / debt from External source	0.00
Total	0.00	Others (Please specify)	0.00
		Total	0.00

Auditor's Certificate on actual infusion of equity capital, loan capital and actual expenditure incurred for the project as on date.
Once the financial closure is attained, the licensee has to submit to Commission the above informations as on financial closure date.

Lender wise details (Rs. in Cr.)			
Sl No.	Lender's name	Sanctioned loan (as per loan agreement)	Actual loan as on date*
1			
2			
3....			
Total			

* any date 7 days prior to the filing the petition

Revised Financing plan before COD (if any) as per revised agreement entered with lender/other supporting document)*			
cost (with supporting documents)	Rs. in Cr.	Revised estimated Means of Finance (with supporting documents)	Rs. in Cr.
Hard Cost	0.00	Equity share capital	0.00
IEDC	0.00	Equity Share premium	0.00
IDC	0.00	Loan / debenture from promoters, group companies	0.00
(Please specify the other components, if any)	0.00	Secured loan / debt from External source	0.00
Total	0.00	Others (Please specify)	0.00
		Total	0

* In case approval of Commission has been obtained for revised plan, please mention the details of petition nos and its order date

Lender wise details for secured loan / debt (Rs. in Cr.)			
Sl No.	Lender's name	Sanctioned loan (as per loan agreement)	Actual loan as on date*
1			
2			
3....			
Total			

* any date 7 days prior to the filing the petition

ii) ACTUAL PROJECT COST AND MEANS OF FINANCE (as on Application date)

Actual Project Cost duly certified by Auditor certificate) Rs. in Cr.		
Particulars	As on COD*	As on application Date*
Gross Block of Fixed Assets		

Actual means of Finance of the above cost duly certified by Auditor Certificate) Rs. in Crore		
Particulars	As on COD	As on application Date*
Equity share capital		
Equity Share premium		
Loan / debenture from promoters, group companies		
Secured loan / debt from External source		
Others (Pl specify)		
Total		

Lender wise details for secured loan / debt (Rs. in Cr.)			
Sl No.	Lender's name	Sanctioned loan (as per loan agreement)	Actual loan as on date*
1			
2			
3			
4....			
Total			

* any date 7 days prior to the filing the petition.

(Provide the flow of loan covering the earlier approvals.)